

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH - COURT NO. 1

Service Tax Appeal No. 50832 of 2018

(Arising out of Order-in-Appeal No. 11(SJ) ST/JPR/2018 dated 07.02.2018 passed by The Commissioner (Appeal), Central Excise & CGST, Jaipur (Raj))

M/s D.K. Enterprises

CC-300, Gole Market,
Jawahar Nagar,
Jaipur-302004 (Raj)

..... Appellant

VERSUS

**The Commissioner (Appeals)
Central Excise & CGST, Jaipur I**

.....Respondent

APPEARANCE:

None for the Appellant

Dr. Radhe Tallo, Authorized Representative for the Department

**CORAM : HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT
HON'BLE MS. HEMAMBIKA R. PRIYA, MEMBER (TECHNICAL)**

FINAL ORDER NO. 50594/2023

DATE OF HEARING: 27 April, 2023

JUSTICE DILIP GUPTA

A certificate in Form 4 under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 has been issued to the appellant regarding full and final settlement of the dues. The appeal is, accordingly, dismissed as withdrawn.

(Order dictated and pronounced in the open Court)

**(JUSTICE DILIP GUPTA)
PRESIDENT**

**(HEMAMBIKA R. PRIYA)
MEMBER (TECHNICAL)**